

ISO 9000 Service for Exporters

1620. SHRI ANKUSHRAO RAOSAHAB TOPE: Will the PRIME MINISTER be pleased to state:

(a) whether acquisition of ISO 9000 Service has become mandatory for exports to many countries;

(b) if so, the details thereof;

(c) the number of industries, both in private and public sector, which have received these certificates so far;

(d) whether there is any proposal under consideration of the Government to assist the industries in getting these certificates;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) Does not arise.

(c) The Government is not required to maintain any such list of companies certified under ISO 9001 or ISO 9002. However, on the basis of information collected, there are atleast 62 companies in India that have been certified under ISO 9001 or 9002.

(d) Yes, Sir.

(e) The proposal under consideration seeks to extend financial assistance to the first 100 SSI units for reimbursement of 50% of the expenditure incurred for such certification by the unit with the maximum amount being limited to Rs.75,000/- per unit.

(f) Does not arise.

Import and Export of Coir

1621. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) the total quantity of coir produced and the total demand for coir in the country;

(b) the total value of coir products exported during each of the last three years;

(c) whether the Government propose to import machine made coir during the current year; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Total quantity of coir produced in India during 1992-93 is estimated as follows:

<i>Coir Fibre</i>	<i>Quantity (in tonnes)</i>
Coir Fibre	1,27,000
Brown	1,01,900
Coir Yarn	1,43,900
Coir Products	25,900
Coir rope	35,300
Curled coir	16,200
<i>Demand for coir:</i>	<i>Quantity, (in tonnes)</i>
<i>Export Demand:</i>	
Coir Fibre	12
Coir yarn	11,442
Coir Products	9,785

<i>Demand for coir:</i>	<i>Quantity</i>
<i>Export Demand:</i>	<i>(in tonnes)</i>
Coir Rope	68
Curled Coir	935
Rubberised Coir	935
Internal Demand:	

Almost the entire quantity of fibre produced is converted into coir yarn and value added products. Estimated internal Demand of coir products is given below:

	<i>Quantity</i>
	<i>(in tonnes)</i>
Coir Products	6,115
Coir Rope	35,232
Curled Coir	15,256
Rubberised Coir	22,218

(b) Value of Coir Products exported during each of the last three years is as follows:

1990-91	-	Rs.4832.85 lakhs
1991-92	-	Rs.7411.63 lakhs
1992-93	-	Rs.9595.31 lakhs

(c) No. Sir.

(d) The question does not arise.

12.00 Hrs. ✓

[English]

(Interruptions)

MR. SPEAKER: One minute please. I am

on my legs to thank you for attempting to cooperate to contain the Zero Hour activity. Well, as per agreement, Call Attention Motions as well as Short Duration Motions are being allowed. Once in a while if you exceed the time within which we have to complete the activity, it is alright, but then it should not be a regular feature. So, I think we shall stick to the agreement which we have arrived at and then we shall go to the other points.

SHRI CHANDRA JEET YADAV (Azamgarh): Sir, we will fully adhere to the agreement.

[Translation]

Mr. Speaker, Sir, I want to draw the hon. Prime Minister's attention towards a very important subject. I am obliged to you. After a long time, Minister of Welfare and the hon. Prime Minister both are present in the House. I want to draw hon. Prime Ministers' attention towards the recommendations of Mandal Commission. Mr. Speaker, Sir, I have been giving notices for the last three-four days to raise this issue. (Interruptions)

[English]

MR. SPEAKER: We have discussed in the Business Advisory Committee.

[Translation]

SHRI CHANDRA JEET YADAV: Hon. Prime Minister as well as the entire House knows that Backward classes have been deprived of their constitution and educational rights for the last 45 years. The question regarding reservation is a constitutional one and there is a provision for it in the constitution. The Supreme Court in its last verdict has stated that the Government had done a great injustice by not paying any attention to protection of this right and further directed that the Government should implement it

with in four months period.

Mr. Speaker, Sir, I am sorry to say taht 52 per cent population of the country is still being subjected to this injustice. The minister of welfare has repeatedly said in the House that he is interested in immediately implementing these recommendations and even in this session the Minister of Welfare and his Deputy minister have again stated it.

MR. SPEAKER: We are taking it up for disussions.

SHRI CHNDRA JEET YADAV: Mr. Speker, Sir, there is a lot of discontentment our it is as the recomendations are not being implemented. Thus the provisions of the constitution are being violated. Even the verdict of Supremet Court is being overruled. Today the House has unanimous opion on this subect. I would like to know from the Prime Minister the reason for delay in this regard.

I have been told that the Law Department of the Government is creating hinderance in it and it is not being implemented in all the States because it is to be implemented by the Centre. The recruitment by the U.P.S.C. is also causing discontentment. The promotions of officers belonging to Scheduled Castes and Scheduled Tribes are being with held on one pretext or the other. This way not only injustice is being meted out to the backward classes but the promotions to SCs/STs are also being with held.

I want to submit that the Prime Minsiter should give assurance that this will be implemented as early as possible under a timebound programme.

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): Sir, I am not in possession of all the details right now but we are taking very expendituos action we

would like to. No department or any other Department, can put any spokes. That is not on, and we will take action as quickly as e can. There are points raised during examination of such a difficult matter. Therefore, we have to get over those objections. We will have to find ways so that in future we again do not get into litigious situations. So, that is all being done, Sir, and we are at it.

SHRI RAMVILAS PASWAN: What about promotion to Scheduled Castes and Scheduled Tribes? (*Interruptions*).

[*Translation*]

MR. SPEAKER: Please speak one by one.

[*English*]

MR. SPEAKER: I will allow you after him.

SHRI A. CHARLES (*Trivandrum*): Mr. Speaker, Sir, C.R.P.F. Training Centre at Trivandrum, which was started in 1986, is capable of training 1,200 recruits. There is a proposal to close the Centre. A senior officer, who is about to retire, has taken steps to close this Centre without the knowledge of the Home Ministry. An agitation is going on in Trivandrum over this. I would request the hon. Home Minister to kindly look in the matter urgently and give directions to the C.R.P.F. not to close this Centre because this Centre has sufficient training facilities. There are only for such centres in the whole of this country. It is a very prestigious Centre in Trivandrum. If it is closed, it will affect the whole of the training programme. Trivandrum city is agitated over this. The hon. Home Minister is here. I would request the hon. minister to look into this and give direction not to close this Centre and continue this Centre. Thank you

(*Interruptions*)

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, yesterday we had raised an issue of privilege under rule 222..... (Interruptions)

MR. SPEAKER: I am telling you that one can only raise an issue under rule 222 if one has already got the permission of the house to do so. I have gone through it and I have reached this conclusion that prima facie it is not a suitable case to be raised under this rule. Even then, I will allow an argument, you may give your arguments in my chamber.

SHRI RAJNATH SONKAR SHASTRI: This is a case that needs to be discussed in the House only and you have plainly said that it is not a case prima facie. (Interruptions)

[English]

MR. SPEAKER: Rule 222 of the Rules of Procedure and Conduct of Business says and I quote:

"A member may, with the consent of the Speaker, raise a question involving a breach of privilege either of a member or of the House or of a Committee thereof."

[Translation]

The rule in this regard is such that you give a notice of breach of privilege of the Speaker and he goes through it and decides whether it is a case prima facie or not. If the Speaker feels that it is a case prima facie then he allows you to raise it in the House. After raising it in the House you have taken next step to give it to the Privilege Committee.

After going through the notice given by you, I have apprised you with the facts. Actually, you can raise it only after getting the consent but even then you have raised it. I have not made objection to it as it is a

sensitive matter. You may tell me how it is a breach of privilege. (Interruptions)

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, Shri Ghulam Mohammad Khan and Shri G.C. Munda both the Members are not traceable for the last four days and both are in police custody. (Interruptions).

SHRI RAJNATH SONKAR SHASTRI: Haji Saheb has not signed yet and is not present in the House either.

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, medha Patekar and Baba Amte will take 'Jal Samadhi' after two days on 6th August in connection with the Narmada Dam Dispute. The Government had a meeting with them on 29-30th June. Even after one month the problem is still there.

It may cause a serious situation in Maharashtra and Gujarat. We all wish that the Narmada Dam should be completed as per scheduled plan. No hinderance should be allowed to come in its way. Besides the life of Baba Amte and Medha Patekar should also be protected. Therefore, both of them should be taken to some other place otherwise their presence may cause a new movement in Maharashtra and Gujarat. It may hamper the construction work. What steps are being taken by the Government in this regard, either today or tomorrow the hon. Minister should come forward with a statement in this regard immediately.

SHRI GEORGE FERNANDES (Muzaffarpur): Government is negotiating with the Narmada Bachao Andolan for the last few days. Yesterday evening, I was told from the Minister's side that some agreement is in the offing. But in the night I received a news that Government has declared at 11 O'clock that a committee has been formed and it will look into it. During negotiations, it was being expected that a committee would be formed on the basis of consensus and there

would be no dispute over it. Within the terms of review efforts will be made to fix time limit and if no consensus is arrived at in this regard, then a general consensus will have to be evolved so that the decision does not get further delayed. As a result of the Government unilateral declaration around 11.00 p.m. yesterday an altogether different situation has cropped up. Sir, through you, I would like to submit to the August House that if by tomorrow the issue is not resolved then Medha Patkar and Baba Amte and others will not remain alive till day after tomorrow because then have decided to go in for watery grave (Jal Samadhi). This is not merging threat or an effort to put preconditions. These persons are determined to implement what they have resolved. Sir, if the hon. Minister is not instructed to resolve the issue by evening today then the situation can turn explosive.

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): Sir, the controversy around the Narmada project requests a full review of the matter and I have been told that the people who are involved in the Narmada Bachao Andolan had a discussion with the Government and the Government agreed to have a review. In view of the loss of lives, in view of the loss of property, lack of rehabilitation and environmental crisis, we would like to know what the Government is thinking about this Narmada project.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, if there is a response from the Government, we can save a lot of time of the House. Otherwise we will have to raise it. (Interruptions)

MR. SPEAKER: I would like to say that first of all it is raised in the Zero Hour, Secondly, probably the Minister has no notice of it. And thirdly, on one point so many people are wanting to speak. At the same time you want to do it...

(Interruptions)

SHRI SOMNATH CHATTERJEE: May not be just now, let him come up with it later in the day.

SHRI CHITTA BASU (Barasat): We have given notices on this subject.

[Translation]

MR. RAM VILAS PASWAN (Roseria): Mr. Speaker, Sir, No-Confidence Motion as discussed for three days in the House. We were anticipating that the Hon. Prime Minister while replying to the motion will also dwell on corruption but he did not say even a word in this regard. The House is aware of the fact that in the case of 'Swiss Bank' regarding BOFORS scandal the Government of India has clearly emerged victorious. However, the Government thinks otherwise. 'Swiss Bank' has admitted that some persons are involved. It is a clear case of corruption, but even then the Government is maintaining silence. Three persons are involved, Hindujas, Win Chadha and Quattrochi. These persons should have been arrested and their property confiscated. However, newspapers have reported that the CBI has not prepared any case against them and these have also been allowed to leave India. To my mind no other case could be more serious than this one. Though the matter is in the news for one decade yet for the last 7-8 years the Government has tried to cover up BOFORS scandal. Secondly, I think the manner in which corruption has been highlighted by the Government of that Country Indian Government should take it as a sign of victory. A foreign Government is cooperating fully in the corruption case but the Indian Government is trying to shield the guilty. I charge the Government of allowing the guilty to leave the country. I would like to know the action being taken against the accused? This is a question of country's prestige and is an example of corruption.

[English]

SHRI SOMNATH CHATTERJEE: Mr. Speaker, Sir, I want to make a submission on this issue. On the last No-Confidence Motion debate everyone from the Opposition side, irrespective of our differences, referred to the corruption that is taking place in the country and Bofors is one of the glaring instances of the Government's - if I may say so - participation in the corruption. In spite of the clearest announcement of the names, nothing was said by the Prime Minister in his reply. He studiously avoided the question of corruption. And, Sir, today when the country wants to know what is the follow-up action that the Government has taken or proposes to take, there is no response from the Government. One of the main persons has fled from this country; whether he will return back or not, we do not know and this Government is not making any observation on this. Therefore, is the Government unhappy that these names have come out? If you have any commitment, then what is your response to this?

Sir, they are all sitting like Buddhas. They are all in Nirvan and they are all in a state of Turyanand. They are doing nothing. The Home Minister has time to go here and there for the purpose of partisan politics, but he does not advise his CBI to do something. What is your CBI doing? What is your RAW doing? Nothing is happening in this country and all corrupt people are being allowed to take advantage of this Government. We want a categorical answer from the Government. (Interruptions). Sir, unfortunately there are people in this country who support these persons who are openly found by judicial authority, both here and outside, to be guilty of corrupt deals and they are trying to bail them out. (Interruptions) Jyoti Babu will always be your bugbear. He will drive you out once more. (Interruptions) I demand, through you, of this Government that they should immediately come out with

a statement as to the course of action that they have decided to take on this issue of Bofors. (Interruptions)

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, in the BOFORS Case if the Government tries to shield the guilty then it will neither be good for India nor for the Government. I would like to remind the House that on an earlier occasion too, the Government was charged with advising the Government of Sweden that it was not interested in information regarding BOFORS. On that occasion the Hon. Prime Minister himself had to give a lengthy reply explaining the reasons for Solanki episode. The Hon. Prime Minister himself had announced handing over the case to the CBI. Though we had not investigated the case yet fortunately a foreign court has investigated the case and has also disclosed the names of the accused. Accused named are Win Chadha, Hinduja and Quattrochi. Whole of the country expects something from the Union Government. The country is quite agitated on this issue and an election had also been fought on this issue. The former Government lost election and a new Government came into power on this issue. Even then the accused silently left the country and nothing was made public. ACBI officer cautioned that the accused will leave on such and such date. However, now the CBI defends his leaving the country. I think the Government should make its stand clear on this issue and also state the action being taken against the guilty named by the foreign Government or the foreign court. I would like to know the steps being taken to make good the loss suffered by the country? Sir, therefore, through you, I would like to request the Government to make a statement in the House and let it also be discussed here (Interruptions)

SHRI RAM VILAS PASWAN (Rosera):

Mr. Speaker, Sir, I have given adjournment notices under rule 193 and 184. Either instruct the Government to give reply or allow discussion.... (*Interruptions*)

SHRI GEORGE FERNANDES (Muzaffarpur): I appeal to you not to take it as a matter raised during Zero Hour. I welcome the change in format of the Zero Hour. However, do not treat it as a matter raised during Zero Hour.... (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: You may kindly recall what I said. I said, many of the issues can be resolved if there is a response from the Government during this time.

[*Translation*]

SHRI GEORGE FERNANDES: I request you to instruct the Government to make a statement in the house and also ensure laying of the judgement of the 'Swiss Court' on the Table of the House.

MR. SPEAKER: Government's representatives are present in the House any they may do whatever they feel necessary.

SHRI GEORGE FERNANDES: Secondly, allow discussion on this issue in the House.... (*Interruptions*)

SHRI LAL K. ADVANI: We do not say that discussions should be held today itself. If the hon. Minister of Home Affairs, who is present here at the moment, says that the Government will make a statement in this regard tomorrow, then we do not have any objection. But the Government must give at least this much assurance.

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): May I react?

At the time of Zero Hour, a number of issues are being raised. In practice what we have been following consistently so far is, in the Zero Hour, whatever issues are being raised, they are looked into by the Departments concerned and thereafter if we feel necessary that they should come back to the House, certainly the statements are made.

At the spur of the movement, if you ask what has the Home Minister to say on some other Minister has to say, it will be extremely difficult to react. I may say, I happen to have my Bill here and I am present here. I do not know why—or I may have to absent myself and come exactly at the time when the Bill is taken up.

SHRI SOMNATH CHATTERJEE: Mr. Home Minister, you are not our target. But what is he doing?

[*Translation*]

SHRI LAL K. ADVANI: Mr. Speaker, Sir, had he not been present. I would have asked Mukul Wasnik Ji. When the entire House is making a particular demand, the Government must take the House into confidence. It is a serious matter, but the Government is not ready to inform us as to what steps are being taken. Do they not have this right to say at least this? Margaret Ji, you may please say something. (*Interruptions*).

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): I would just like to say that we are not trying to hide anything. We are prepared to answer in whatever form you wish. The point is it must come in a proper motion. I cannot just respond to the issues which are not raised

according to rules. (*Interruptions*). Will you please listen to me? In the other House a Short Duration Discussion has been admitted. The discussion has started. Time was allotted to it by the Business Advisory Committee. We have agreed to that. The discussion has started. I am in your hands to reply to any motion that you would like us to reply. I am prepared to do whatever you direct me to do. I will reply when you ask me in a proper manner.

MR. SPEAKER: I think the hon. Members are sagacious enough to bring it within the ambit of the Rules for discussions.

[*Translation*]

SHRI AJIT SINGH (Baghpat): Mr. Speaker, Sir, with your permission, I would like to make certain submissions about the matter of privilege.

MR. SPEAKER: About which matter of Privilege?

SHRI AJIT SINGH: About the matter raised yesterday in the House by Shri Rajnath Sonkar Shastri against the hon. Prime Minister.

MR. SPEAKER: It is not like that.

SHRI AJIT SINGH: You assured me that you would allow to make a brief submission. You said it just now.

MR. SPEAKER: No, no.

SHRI AJIT SINGH: I just want to congratulate the hon. Prime Minister. I am not saying wrong. The whole of the country holds the opinion that the hon. Prime Minister does not do anything whether it is the matter of appointing a Cabinet Secretary or it is the matter of appointing Director of the C.B.I. or it is the matter of formation of Ministry or

there is any other issues facing the country. The Prime Minister has not taken any decision in the last two years. He does not take the trouble to see the file for six months. (*Interruptions*) I would like to congratulate the hon. Prime Minister in the regard, because he did not take more than two minutes in the matter for which he should have waited for your decision. If he continues with this very style of functioning, the country will perhaps make some progress. Nevertheless, it will be the beginning of a wrong thing, if he takes such decisions about disputed issues. There is no doubt about it.

I wish the hon. Prime Minister to take quick decisions, but if he takes a decision showing contempt to this august House or Violating the rights and powers of the Chair then that matter should be discussed in the House and you should also admit the Motion given by us. This is because, it is believed that you have not pronounced any decision in the regard so far. You have written me a letter today itself conveying me that to have not taken any decision regarding the issue of vote cast by Munda Ji.

MR. SPEAKER: Well, Ajit Singh Ji, you should have some....

(*Interruptions*)

SHRI AJIT SINGH: You may please listen to me first. You have not pronounced any decision so far about a separate group. It is under your consideration.

Secondly, I have raised a question yesterday that Haji Saheb has been kidnapped and that he should get your protection. Haji Saheb was seen here today. Security was provided at the residence of Haji Saheb for four days. According to the police Haji Saheb was not there at his residence, rather he stays in Haryana. He comes there for five minutes, but does not muster courage to take his seat there.

[Sh. Ajit Singh]

Through you, I would like to submit to the Government and to the hon. Chief Minister of Haryana that Haji Saheb has been elected from Uttar Pradesh. He has to stay in Uttar Pradesh and the people of Uttar Pradesh are not so weak to allow Hájí Saheb to provide leadership to Uttar Pradesh while staying in Haryana. I would, therefore, say that it is not merely a matter of Privilege Motion against the hon. Minister. I would appeal to you to give ruling regarding the incident of kidnapping of 6 Members of Parliament. (*Interruptions*)

[*English*]

SHRI P.C. CHACKO (Trichur): Sir, they are misleading the House. Shri Ajit Singh and Shri Rasheed masood were frequently coming to the Kerala House to meet the Chief Minister of Kerala with a request to join our party. So, they should be happy for the reception we have given to those colleagues who have joined us. Why did he come and make this statement now? They all wanted to join our party. They are welcome.

MR. SPEAKER: The half-an-hour is over. It should be like the Question Hour.

12.30 Hrs.

[*English*]

PAPERS LAID ON THE TABLE

Annual Report, Audited Accounts and Review on the works of the Atomic Energy Education Society, Bombay for 1991-92 etc.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): I beg to lay on the table-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay for the year 1991-92, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library See No. LT4246/93]

Report of the controller and Auditor General of India - Union Government - No. 4 of 1995) (Commercial) - Hindustan Organic Chemicals Ltd., etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) (On Behalf of Shri Eduardo Faleiro): I beg to lay on the Table

(1) A copy of the Report (Hindi and English Versions) of the Comptroller and Auditor General of India - Union Government (No. 4 of 1993) - (Commercial) - Hindustan Organic Chemicals Limited under article 151(1) of the Constitution.

[Placed in Library, See No. LT 4247/93]

(2) A copy of the Memorandum of